

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.103(MAH)/2014  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


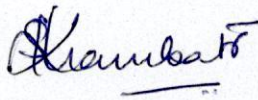
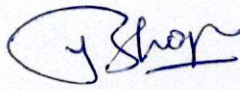
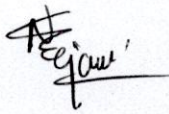
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s.  
M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Rahul D. Oak.	Advocate for Resp. 2-6.	
2)	Ms. Sarala Khamkati i/b Ms. Wadia Ghandy & Co.	Advocate for Petitioner	
3)	Yogesh Bhoge i/b Jurispositus	Advocate for Rs 8.	
4)	Nikhil Rajani i/b Ms. V. Deshpande & Co for Respondent No. 7.		

**ORDER**

**C.P. NO. 103/397, 398/CLB/MB/2014**

1. Ld. Counsel for Petitioner is present. Ld. Counsel for Respondent Nos. 2 to 6 and 8 are also present.

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2. Both the sides are seeking time to get certain information so that pleadings can be completed.
3. List this C.P. for hearing on **2<sup>nd</sup> February, 2017**.
4. Before the rise of Court, Ld. Counsel for Respondent No.7 (Kotak Mahindra Bank) appeared and made a request to allow him to mark his presence in the attendance sheet. Granted.
5. Ld. Counsel has informed that R-7 is willing to file an Application, if permission is granted. He is directed to file the Application on or before 15<sup>th</sup> January, 2017 and a copy in advance to both the sides.
6. The date of next hearing is communicated to him as well.

Dated 14.12.2016

sd/-

**Shri M.K. Shrawat**  
Member (Legal)